

CENTRAL ELECTRICITY REGULATORY COMMISSION

Ground Floor, Chanderlok Building
36, Janpath, New Delhi-110001

Date: 3.10.2016

To,

General Manager (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject: Petition No. 130/GT/2014-Record of Proceedings (RoP) for the hearing held on 6.9.2016 (Barh Stage-II, 2x660 MW)

Ref : Your letter No. 01:CD:441-IIA dated 22.9.2016

With reference to your letter dated 22.9.2016 on the above subject, I am directed to inform that the amendment as sought by you is not acceptable as no such submission as stated by you were made during the hearing. Accordingly, the contents in RoP dated 6.9.2016 remain unchanged. However, as the parties have been directed to complete pleading in the matters as per the RoP, you are at liberty to explain the factual position on affidavit, with copy to the respondents, prior to the date of hearing.

-Sd/-
(B. Sreekumar)
Deputy Chief (Law)